

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB) 304 (ND)/2017

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.09.2017**

**Name of the Company:** Vilas Kumar Pathi V/s M/s Hero Wind Energy Pvt. Ltd.

**SECTION OF THE COMPANIES ACT:** 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner (s) :	Mr. C.V. Narsimhan, Advocate Ms. Pooja Mahajan, Advocate Ms. Mahima Singh, Advocate
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For the Respondent (s) :	Ms. Amrita Narayan, Advocate
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**ORDER**

Ld. Counsel for the Respondent submits that without prejudice to their rights to dispute the present claim, the Respondents are ready and willing to remit the principal amount of Rs.1,75,30,000/- and Rs.1,27,65,000/- in order to avert the Resolution process. This amount is acceptable to the Petitioners in full and final discharge of the debts claimed herein. This amount shall be tendered by way of a cheque on 11<sup>th</sup> September, 2017.

It is specifically prayed that the amount being tendered by the Respondents is without prejudice to their rights to recover the same before any other forum. The same is acceptable to the Petitioner.

To come up on 11<sup>th</sup> September, 2017.

— Sd —

**(S. K. Mohapatra)**  
**Member (T)**

— Sd —

**(Ina Malhotra)**  
**Member (J)**